### GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

## LOK SABHA UNSTARRED QUESTION NO. 2305 TO BE ANSWERED ON 15.03.2023

#### **ENCROACHMENT OF RAILWAY LAND**

#### 2305. DR. MOHAMMAD JAWED:

Will the Minister of RAILWAYS be pleased to state:

- (a) the steps the Government is likely to take with regard to schools, banks, religious sites and State Institutions on the railway land while at the same time declaring its long time occupants as 'encroachers'; and
- (b) the reasons for eviction in Haldwani despite the legal documentation and generational land holding proof of the affected?

#### **ANSWER**

# MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

(a) & (b): Railways carry out eviction process for removal of any type of encroachment on railway land. If the encroachments are of temporary nature (soft encroachments) in the shape of jhuggies, jhopris and squatters, the same are removed in consultation with and the assistance of Railway Protection Force and local civil authorities. For old encroachments, where party is not amenable to persuasion, action is taken under Public Premises (Eviction of Unauthorized Occupants) Act, 1971 (PPE Act, 1971) as amended from time to time. Actual eviction of unauthorized occupants is carried out with the assistance of State Government and police. Eviction process of encroachers on railway land in Haldwani was started in compliance to Hon'ble High Court, Nainital's order dated 20.12.2022. At present, the eviction process has been stopped and the matter is subjudice before Hon'ble Supreme Court.

\*\*\*\*